

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 5216/2023

(Arising out of impugned final judgment and order dated 13-04-2023 in CRMA No. 2/2023 passed by the High Court Of Judicature At Allahabad)

MOHAMMAD ABDULLAH AZAM KHAN

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No.83586/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.83587/2023-EXEMPTION FROM FILING O.T. and IA No.83585/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 01-05-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI  
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.  
Mr. Vivek K. Tankha, Sr. Adv.  
Mr. Sumeer Sodhi, AOR  
Mr. Varun Tankha, Adv.  
Mr. Gaurav Arora, Adv.  
Mr. Inder Dev Singh, Adv.

For Respondent(s) Mr. K. M. Nataraj, ASG  
Mr. Sharan Dev Singh Thakur, AAG  
Ms. Ruchira Goel, Adv.  
Mr. Siddharth Thakur, Adv.  
Mr. Adit Jayeshbhai Shah, Adv.  
Ms. Keerti Jaya, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice, returnable in second week of July, 2023.

Let counter affidavit be filed within four weeks.

We clarify that the result of the bye-election scheduled to be held in Suar Assembly Constituency on May 10, 2023 consequent to the petitioner's disqualification, shall be subject to the result of the instant Special Leave Petition.

(JAYANT KUMAR ARORA)  
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)  
BRANCH OFFICER